

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7241/2021

(Arising out of impugned final judgment and order dated 31-03-2021 in WA No. 100388/2017 passed by the High Court Of Karnataka Circuit Bench At Dharwad)

M.V. CHANDRAKANTH

Petitioner(s)

VERSUS

SANGAPPA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.64456/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.64457/2021-EXEMPTION FROM FILING O.T.)

Date : 29-07-2022 This petition was called on for hearing today.

For Petitioner(s) Mr. Shailesh Madiyal, AOR
Mr. Sudhanshu Prakash, Adv.
Ms. Rakhi M., Adv.
Mr. Vinayaka S. Pandit, Adv.

For Respondent(s) Mr. H. Chandra Sekhar, AOR
Ms. Rekha Chandrasekhar, Adv.
Mr. Ram Sankar, Adv.

Hon'ble Ms. Justice Indira Banerjee pronounced the judgment of the Bench consisting of Her Ladyship and Hon'ble Mr. Justice J.K. Maheshwari.

Leave granted.

The appeal is dismissed in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of accordingly.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)